

MA. 170/99
for time to
file counter
copy served
File 24/3 Bench

MA. 135/99
for appropriate
order

File 15/4 Bench

File A

Memo at
File A for
withdrawn
on memo

File 5/5 Bench

Order dated 26-3-99.

M.A. 170/99.

Four weeks time is allowed to file counter. M.A. 170/99 is accordingly disposed of. xx

M.A. 135/1999-

Learned Additional Standing Counsel wants two weeks time to obtain instruction. It is submitted by the learned counsel for the petitioner that in the meantime, certain promotions are going to be given which will affect the petitioner adversely. In view of this, he wants a short adjourned. In view of this the matter is posted to 6.4.99 for considering the MA 135/99.

S. N. M.
Vice-Chairman 26/3/99

S. N. M.
Member (Judl.)

6.4.99

Learned counsel for the petitioner who has filed M.A. 135/99 is not present nor any request made on his behalf seeking adjournment. Shri S. Behera, learned Addl. Standing Counsel has filed M.A. seeking three weeks time to file counter to O.A. The prayer is allowed. M.A. 135/99 is posted to 12.5.1999 for consideration on which date counter to O.A. shall be filed with copy to other side.

S. N. M.
VICE-CHAIRMAN 6.4.99

S. N. M.
MEMBER (JUDICIAL)

6.3.99
Learned counsel for the petitioner Shri B. N. Nayak has filed a memo seeking withdrawal of this O.A. with liberty to approach the departmental authorities for redressal of his grievance. Heard Shri B. Nayak, learned counsel for the petitioner and Shri S. Behera, learned Addl. Standing Counsel. In view of the memo filed by the petitioner, the O.A. is disposed of as withdrawn with liberty to approach the departmental authorities for redressal of his grievance.

S. N. M.
Vice-Chairman 6.3.99

S. N. M.
Member (J.J.)